

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75972 of 2017

(Arising out of Order-in-Original No. Commr/B-I/ST-11-13/2017 dated 08.03.2017 passed by the Commissionerate Central Excise, Customs & Service Tax Bhubaneswar-I Commissionerate, C. R. Building, Rajaswa Vihar Bhubaneswar-751007 Odisha)

M/s. Citicon Engineers Ltd.,
Plot No.- 540, Near Saheed Sporting Club,
Saheed Nagar, Bhubaneswar -751007

: Appellant

VERSUS

**Commissioner of Central Excise, Customs &
Service Tax, Bhubaneswar-I**
C. R. Building,
Rajaswa Vihar Bhubaneswar-751007 Odisha

: Respondent

APPEARANCE:

None for the Appellant

Shri S. K. Dikshit, Authorized Representative for the Respondent

CORAM:

**HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 75751/2026

DATE OF HEARING / DECISION: 22.06.2026

Order: [PER SHRI K. ANPAZHAKAN]

When the matter was called, none appeared on behalf of the appellant and no request for adjournment has been received by the Registry on their behalf, despite notice. Further, it is seen that the present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today also, the appellant was absent. It therefore appears that the appellant is not interested in pursuing their appeal before the Tribunal. Accordingly, the appeal is dismissed for

non-prosecution, with liberty to re-open their case by filing an application for restoration of their appeal.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

rkp